

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

O.A. No. 126/2018

Date Of Decision: 08<sup>th</sup> April, 2019.

CORAM: R. VIJAYKUMAR, MEMBER (A).  
RAVINDER KAUR, MEMBER (J).

Rahul s/o Karbhari Thorat,  
Age 31 years, Occ: Nil,  
R/o 134, Galli No.3, Bhanudas Nagar,  
Near Jawahar Colony,  
Aurangabad(Maharashtra)- 431 001.

....Applicant.

(By Advocate Shri S D Joshi)

Versus

1. Union of India,  
Through the General Manager,  
South Central Railway,  
Secunderabad- 500 003(A.P.).
2. Sr. Divisional Personal Officer,  
South Divisional Railway,  
Divisional Office, Personnel Branch Nanded,  
Maharashtra- 431 401.

....Respondents.

(By Advocate Shri R R Shetty)

ORDER (ORAL)

PER:- R. VIJAYKUMAR, MEMBER (A).

When the case was called out, neither the applicant nor the learned counsel for applicant appeared even at the second call. This was the position during the last hearing also. In this matter, reply was filed by the respondents as far back as 22.10.2018 and it is apparent from the manner in which the

applicants have conducted the proceedings, that they seem to have lost interest in the matter.

2. In the circumstances, this OA is dismissed in default for non-prosecution. No costs.

(*Ravinder Kaur*)  
Member (J)

(*R. Vijaykumar*)  
Member (A)

*Ram.*

*jw*  
*15th*